

[श्री उडके]

को इस तरह मालम होगा। जइस प्रचार के लिये २२ लाख रुपया खर्चा गया है। उसमें से एक लाख ही खर्च किया गया है।

अन्त में मैं आपको धन्यवाद देता हूँ।

श्रीमती सहोदा बाई राय (सागर-रक्षित-अनुसूचित जातियाँ): श्रीमान जी। महिलाओं को भी बोलने का मौका दिया जाए।

Shri B. K. Gaikwad (Nasik): Under article 338 of the Constitution, Parliament appointed a special officer in 1950 to safeguard the interests of the Scheduled Castes and Scheduled Tribes people. The duty of the special officer is to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution and report to the President upon the working of those safeguards at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Parliament. Since 1950 he has been submitting his reports yearly. As usual the reports are discussed.

Sir, before I start my observations on the Report, I must express my appreciation to the hon. the Deputy Home Minister, Shrimati Alva, for the remarks she made in this House yesterday on Neo-Buddhists. I congratulate her for her statement. She said:

"A new group of a considerable size is the Neo-Buddhists who can no longer be considered as Hindus in the sense that the caste distinctions no more attach to them—rather, I may say, the stigma of untouchability is no more attached to them—because they have entered the larger and universal brotherhood given under the precepts of Buddhism. However, their backwardness justifies similar welfare amenities to them and the hon. Home Minister himself has advised the States that they should look into

their cases and wherever their backwardness justifies it, they should be given grant, whether it be education or other socio-economic fields. As far as Hinduism goes, they cannot be in the fold of Hinduism. They have left it for something of a kind of universal brotherhood."

Mr. Chairman: The hon. Member will resume his speech tomorrow. The House will now take up other business.

14.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
 SIXTY-SEVENTH REPORT

Shri Ram Krishan Gupta (Mahendragarh): Sir, I beg to move:

"That this House agrees with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th August 1960."

Mr. Chairman: The question is:

"That this House agrees with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th August, 1960."

The motion was adopted

14.32 hrs.

ARREST OF A MEMBER

Mr. Chairman: I have to inform the House that I have received the following wireless message dated the 18th August, 1960 from the Commissioner of Police, Ahmedabad:—

Member, Lok Sabha, was arrested at 12.45 hours today, at Ahmedabad, for assaulting police by becoming a member of an unlawful assembly and for breach of the Commissioner of Police, Ahmedabad's order under section 37(3) of the Bombay Police Act, 1951, and thus being punishable under sections 147, 149, 332 and 188, Indian Penal Code."